

Ms. No. V. Prithiviraj  
B. K. Nayak - 3

CAT/1/11

(A)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

531

O.A./T.A./R.A.No.....199

6

Mehra Chand Nag.....Applicant(s)

.....Union of India.....Respondent(s)

Sr. No	Date	Order with Signature
	24.7.96	<p>REGISTER</p> <p>Registrar</p> <p>1. P.O. for Rs 50/- has been filed.</p> <p>24-7-96</p> <p>Fee Regd. Pl.</p> <p>24.7.96</p> <p>24.07.96</p> <p>Regd. Pl.</p> <p>24/7/96.</p> <p>Pl. Bench.</p>
1.	25-7-96	<p>Heard Dr. V. Prithiviraj, learned counsel for the applicant. The applicant was retired on medical grounds on 21-5-1991 after putting about 33 years of service. He was declared unfit by the DMO, SE Railway, Bilaspur w.e.f. 21-5-1991. His grievance is that even after five years of his retirement, he had not received a substantial portion of Provident Fund, Gratuity, Leave allowances, Hard Duty Allowances, Packing Allowances aggregating to Rs. 32,490/-. He has furnished nine representations as also Advocate's notices to various Respondents. They have not been disposed of till date. Learned Counsel for the Applicant himself had sent such representation to the Chief Personnel Officer and the General Manager. General Manager is impleaded as Respondent No.1 in this petition.</p>

Serial No. of Order	Date of Order	Order with Signature
		<p>These communications have been returned with an endorsement by the Postal Authorities that the addressee refused the communication.</p> <p>Learned Counsel for the Applicant has stated that he would be satisfied if a direction is issued to the Respondents to dispose of the representation. Counsel for the applicant says that the Senior Divisional Personnel Officer, Respondent No. 3 is competent to dispose of these representations effectively. Respondent No. 3 is accordingly directed to dispose of the representation at Annexures 1, 2, 3, 6, 7 and 9 within a period of four weeks from the date of receipt of a copy of this order. A copy of the Original Application alongwith the representations be sent to Respondent No. 3. If the Respondent No. 3 is not in a position to agree with the claims of the applicant, he shall pass a reasoned and speaking order while disposing of the representation. Thus, the OA is disposed of.</p> <p><i>Kerastim has a h...</i> MEMBER (ADMN.) 25/3/96</p> <p>Order No. 1, Date 25/3/96 A copy of Order alongwith the application may be sent to all of us. Regd. Post of the same to both couns.</p> <p>01.08.96 S. O. -</p> <p>Received copy 25/3/96 D. M. D. M.</p>